

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

(11)

O.A.No.574/90

New Delhi, this the 7th JULY, 1994.

HON'BLE SHRI C.J.ROY, MEMBER(J)

HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER(A)

1. Poonam Thawani,  
D/o Shri V.C.Thawani,  
K-93A, Front Side,  
Kalkaji, New Delhi.

2. Kumari Raj,  
d/o Shri Uday Singh,  
r/o 248, Masjid Moth,  
New Delhi

(By Shri A.K.Behara, Advocate)

..Applicants

Vs.

Union of India, through:  
The Secretary,  
Govt. of India,  
Ministry of Agriculture,  
Dept. of Agri. Research & Education,  
Krishi Bhawan, New Delhi.

..Respondents.

(By Sm.t.Raj Kumari Chopra, Advocate)

ORDER(DRAL)

HON'BLE SHRI C.J.ROY, MEMBER(J)

Shri A.K.Behara, counsel for the applicants is present. None for the respondents. Shri Madho Panikar, Central Government Counsel is present in the Tribunal. He is directed to take notice for the respondents under rule 11(4) of the Central Administrative Tribunal (Procedure) Rules for which he has accepted. Shri A.K.Behara, counsel for the applicants during the course of arguments desires that he is not pressing the case. So the case is dismissed as not pressed. No costs.

1. J. 20

(P.T.THIRUVENGADAM)  
Member(A)

W/T  
(C.J.ROY)  
Member(J)